

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.207
Co. Appeal 1 of 2016

Proceedings under Section 59(1) of Co. Act, 2013

IN THE MATTER OF:

Rakesh Agarwal

.....Applicant

V/s

Vogue Ceramics Gujarat Pvt Ltd & Ors

.....Respondent

Order delivered on: 11/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: None

For the Respondent

: Mr. Udayan P Vyas, Adv for R-1

: Mr. Pushpadatta J Vyas, Adv for R-2 to 4

a.w Mr. S. D. Motwani, Advocate

ORDER
(Hybrid Mode)

Now the physical copy of the written submission filed by the applicant is available in the file in the physical form. However, today despite repeated calls none appears on behalf of the Applicant to press the Co. Appeal 01 of 2016.

Re-list for hearing /dismissal on 29.08.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)